

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

116. IA/4170/2024 IN C.P. (IB)/718(MB)2023

IN THE MATTER OF

State Bank of India

VS

Mrs. Surekha Sidramappa Malang

Section 95(1) of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 06.09.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Subir Kumar (PH)

For the Respondent/PG: Adv. Manish Jha (PH)

For the Applicant/RP: Adv. Bhupendra Dave (VC)

ORDER

Adjourned to **01.10.2024**.

Sd/-
MADHU SINHA
Member (Technical)

Sd/-
REETA KOHLI
Member (Judicial)

Shubham

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225. C.P. (IB)/718(MB)2023

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MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner:

For the Respondent:

ORDER

Since the Court time is over. Hence the case is adjourned to **01.10.2024**.

Sd/-
MADHU SINHA
Member (Technical)

Sd/-
REETA KOHLI
Member (Judicial)

Shubham